



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 18th October 1939.

No. 8629-A.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor is pleased to make the following amendment to the Orissa Service Code:—

Appendix 4, Page 87.—Delete the item “8 Record supplier, Office of the Director of Public Instruction”.

By order of the Governor,

M. K. VELLODI,

Chief Secretary to Government.

The 1st November 1939.

No. 5667-C.—In exercise of the powers conferred by sub-rule (2) of rule 129 of the Defence of India Rules, the Governor of Orissa is hereby pleased to specify ‘jail custody’ as the ‘custody’ to which persons

arrested in accordance with the provisions of sub-rule (1) of the said rule may be committed.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, AND HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATION.

The 1st November 1939.

[1] **No. 6034-E.**—In exercise of the powers conferred by clause (b) of section 11 of the Bihar and Orissa Excise Act, 1915 (B. & O. Act II of 1915), the Governor of Orissa is pleased to prohibit the transport of country spirit from the licensed shops in the district of Sambalpur to any place outside such shops.

By order of the Governor,

S. DAS,

Secretary to Government.

[1] This notification is cancelled { notification no 471-E D7 6.2.40
(see G. Gaz. 1940 21-III P. 28)

REVENUE AND DEVELOPMENT DEPARTMENTS.

NOTIFICATIONS.

The 17th October 1939.

No. 4560—La 108/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Kapilapuram village, Gunupur taluk, Koraput district, is needed for a public purpose, to wit, for constructing Local Fund Hospital buildings, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorises the Sub-Deputy Collector, Gunupur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act.

Under sub-section (4) of section 17 of the Act, the Governor of Orissa directs that in view of the urgency of case the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified in the Schedule.

SCHEDULE.

District—Koraput.

Taluk—Gunupur.

Village—Kapilapuram.

Description of land, wet or dry, inam or poramboke with survey or paimash no.—Inam, dry, Patta no. 9.

Name of owner or occupier—

Owner—The Maharajah of Jeypore.

Occupier—Sesibhushana Bevartha of Gunupur.

Boundaries of the land required to be taken up—

North	} West and dry land of Seshibhushana Bevartha.
East	
South	
West	

Approximate extent to be taken up—
5.15 acres.

Whether waste or arable—Arable.

The 31st October 1939.

No. 4626—La-94/39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Brahmananowgam village in Chikati estate, Berhampur taluk of Ganjam district, is needed for a public purpose, to wit, for

a well and village path, notice to that effect is hereby given to all whom it may concern in accordance with the provision of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923 and the Governor of Orissa hereby authorises the Sub-Collector, Berhampur, his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act the Governor of Orissa appoints the Sub-Collector, Berhampur, to perform the functions of a Collector under section 5-A of the Act.

SCHEDULE.

District—Ganjam.

Taluk—Berhampur.

Estate—Chikati.

Village—Brahmananowgam.

Description of land—Dry, S. no. 10/2
Part estate jeroyiti.

Name of owner or occupier—Kudivaramdar—Tonkodhoro Sahu;
Melwarmdar—Minor zamindar
of Chikati represented by the
Estate Collector, Berhampur.

Boundaries of the land required to be taken up—

North—Part of S. no. 10/2,

East—Village street,

South—Part of S. no. 10/2,

West—L. F. Road poramboke S. no. 22.

Approximate extent to be taken up—
0.05 acre.

Whether waste or arable—Arable.

The 1st November 1939.

No. 3790-D.—The following draft of certain amendments to the Bihar and Orissa State Aid to Industries Rules, 1923, which, in exercise of the powers conferred by section 32 of the Bihar and Orissa State Aid to Industries Act, 1923 (Bihar and Orissa Act VI of 1923), the Governor of Orissa proposes to make, is hereby published for the information of persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 20th day of December 1939.

Any objection or suggestion which may be received from any person with respect to the said draft amendments before the date specified above will be duly considered.

DRAFT AMENDMENTS.

(1) For the words 'six and a half' occurring in line 9 of rule 2 of the said rules, substitute the word 'five'.

(2) For the figure '8' occurring in line 3 of rule 2 B of the said rules, substitute the figure '6'.

(3) For the word 'seventy' occurring in line 3 of rule 6 of the said rules, substitute the word 'fifty'.

The 1st November 1939.

No. 3793-D.—In exercise of the powers conferred by sub-section (b) of section 2 of the Orissa Hindu Religious Endowments Act, 1939 (Orissa Act IV of 1939), the Governor of Orissa is pleased to direct that the said Act shall come into force, with effect from the 4th November 1939.

By order of the Governor,

W. W. DALZIEL,

Secretary to Government.

LAW, COMMERCE AND LABOUR DEPARTMENTS.

NOTIFICATIONS.

The 14th October 1939.

No. 7111-Com.—In exercise of the powers conferred by sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Insurance Act, 1938 (IV of 1938), as amended by the Insurance (Amendment) Act, 1939, (XI of 1939), shall apply to all the partially-excluded areas of the Province of Orissa.

The 18th October 1939.

No. 7154-Com.—It is hereby notified for general information that the Port of Rangoon is declared free from plague and that the existing regulations for the prevention of the introduction of plague by sea which were enforced in the ports of Orissa against vessels arriving from Rangoon are withdrawn.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

The 1st November 1939.

No. 7272—HIP-19/39-Com.—Intimation having been received of the outbreak of plague at Rangoon it is hereby notified for general information that Rangoon is declared to be an infected port and that the existing regulations for the prevention of the introduction of plague by sea will be enforced in the ports of Orissa against vessels arriving from Rangoon.

C. G. NAIR,

Secretary to Government.

OFFICE OF THE REVENUE COMMISSIONER.

NOTIFICATIONS.

The 15th October 1939.

No. 5388-A—VII-2/39-La.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries, Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said Act, of the boundaries of the unenfranchised washer inam dry land in S. no. 290/2 described below required for the construction of a well in village Naikanipali in Kudala taluk in Ganjam district and the adjoining estate lands.

SCHEDULE.

District—Ganjam.

Taluk—Kudala.

Village—Naikanipali.

Description of land, wet or dry, inam or poramboke with survey or paimash number—Unenfranchised washer inam dry, survey no. 290/2 part.

Names of the owner and occupier—

Pattadar—(1) Kolu Sethi, (2) Ghana Sethi.

Occupier and enjoyer—(1) Saira Khuntia, (2) Udaya Khuntia, (3) Gopi Khuntia, (4) Bhima Khuntia, (5) Eka Khuntia, (6) Ananta Khuntia and (7) Gadai Khuntia.

Boundaries of the land required to be taken up—

North—S. no. 290/2 part,

East—S. no. 290/3,

South—S. no. 290/3,

West—S. no. 290/1.

Approximate extent to be taken up—
0.05 acre.

Whether waste or arable—Arable.

The 15th October 1939.

No. 5405—VII-67/39-LA.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said Act, of the boundaries common to the zamindari dry land described below, required for the Medical dispensary and quarters and the adjoining Government lands.

SCHEDULE.

District—Koraput.

Taluk—Bissemcuttack.

Village—Chottambo.

Description of land, wet or dry, inam or poramboke, with survey or paimash no.—Zamindari dry.

Name of owner or occupier—Kancha-
moni Patra, guardian of Sadananda
Patra, minor Mokhsadar of Ambodala,
owner and occupier.

Boundaries of the land required to be
taken up—

North—Waste land belonging to the
Mokhsadar of Ambodala,

East—Mango tope of Mokhsadar of
Ambodala,

South—Waste land of do.,

West—Parvatipur-Central Provinces
Road.

Whether waste or arable—Waste.

The 30th October 1939.

No. 5575 (a)—VII-43/39-La.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said Act, of the boundaries common to the estate land described below and the adjoining Government land in village Narangamalliguda in taluk and district Koraput.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of the owner or occupier.	Boundaries of the land to be taken up.				Approximate extent to be taken up.	Whether arable or waste.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Koraput.	Narangamal Iguda.	1. Unsurveyed zamindari waste.	Owner. Maharaja of Jeypore ...	Portion of the same land.	Plot 2 ...	Portion of the same land.	Old K. Road.	Acres. 0.34	Waste.
			2. Ditto raiyati dry.	Occupier. Maharaja of Jeypore. Hari Mall ...	Ditto ...	Old K. Road.	Ditto ...	Plot 1 ...	1.38	Arable.
									1.72	

The 30th October 1939.

No. 5575(B)—VII-43/39-La.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said Act, of the boundaries common to the estate land described below and the adjoining Government land in village Chindri in taluk and district Koraput.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or d.y. inam or poramboke, with survey or paimash number.	Name of the owner or occupier.	Boundaries of the land to be taken up.				Approximate extent to be taken up.	Whether arable or waste.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Koraput.	Koraput.	Chindri.	1. Zemindary unsurveyed, raiyati dry land.	Owner. Maharajah of Jeypore ...	Plot 2 ...	Portion of the same land.	Old K. Road.	Portion of the same land.	Acres. 0.17	Arable.
			2. Ditto ...	Occupier. Sodal Maji. Jodal Milu ...	Plot 3 ...	Do. ...	Plot 1 ...	Do. ...	0.22	Do.
			3. Ditto ...	Kunjla Milu ...	Do. 4 and 5	Do. ...	Plot 2 ...	Do. ...	0.66	Do.
			4. Ditto wet ...	Ditto ...	Do. 6 ...	Do. 3, 5 and 6	Do. 3 ...	Do. ...	0.02	Do.
			5. Ditto waste ...	Maharaja of Jeypore ...	Do. 6 ...	Portion of the same land.	Do. 3 ...	Plot 4 ...	0.05	Waste.
			6. Ditto dry ...	Kunjla Milu ...	Old K. Road.	Do. ...	Do. 4 ...	Do. 4 and portion of the same land.	0.05	Arable.
									1.17	

P. T. MANSFIELD,
Revenue Commissioner.

Balance Sheet of the Aska Co-operative Central Bank, Limited, as on 30th June 1939.

Serial no.	Capital and Liabilities.	Amount.	Total.	Serial no.	Property and Assets.	Amount.	Total.
1	2	3	4	5	6	7	8
		Rs. a. p.	Rs. a. p.			Rs. a. p.	Rs. a. p.
1	Share Capital:—			1	Land and building—		
	(a) Authorised—				Book value	6,720 2 0	
	(i) Individual shares 100×50	5,000 0 0			Less depreciation at 5 per cent (approximate).	336 2 0	6,384 0 0
	(ii) Society shares 3,900×50	1,95,000 0 0		2	Dead stock and furniture and Library—		
	(b) Subscribed—		2,00,000 0 0		Book value	1,711 0 0	
	(i) Individual shares 100×50	5,000 0 0			Less Depreciation at 15 per cent (approximate).	257 0 0	1,454 0 0
	(ii) Society shares 2,761×50	1,38,050 0 0	1,43,050 0 0	3	Reserve Fund Investments—		
	(c) Paid up—				(a) In Reserve Fund Deposit account with the Madras Provincial Co-operative Bank, Limited.	14,921 1 0	
	(i) Individual shares 100×50	5,000 0 0			(b) In Government Promissory Notes (1939-44) 5 per cent loan. (Face value Rs. 15,000).	15,565 10 c	30,386 11 c
	(ii) Society shares 2,761×50=1,38,050		1,19,638 0 0	4	Specific Investments:—		
2	Reserve Fund	...	32,219 10 0		Bad Debt Reserve—		
3	Other Funds—				(i) In Government Promissory Notes (1865-34 per cent loans) (Face value Rs. 50,000).	48,462 8 0	
	(a) Bad Debt Fund	95,000 0 0			(ii) In Government Promissory Notes (1947-50 loan at 3½ per cent) Face value Rs. 10,000).	10,512 8 0	58,975 0 0
	(b) Building Fund	8,253 0 0			[All pledged to the Imperial Bank of India as cover against overdraft of Rs. 49,800.]		
	(c) Common Good Fund	274 0 0	1,05,056 5 0	5	Other Investments—		
	(d) Dividend Equali-	1,528 12 0			(i) In 120 fully paid up Ordinary Shares of the Madras Provincial Co-operative Bank, Limited.	12,000 0 0	
4	Cash Credit (overdraft)—				(ii) In 100 fully paid up shares of South India Co-operative Insurance Society, Limited, Madras.	100 0 0	
	(i) With the Madras Provincial Co-operative Bank, Ltd. (Accommodation allowed up to Rs. 19,000).	5,051 1 0			(iii) In shares of the Orissa Provincial Co-operative Bank, Limited.	300 3 c	
	(ii) With the Imperial Bank of India, Berhampur Branch (Accommodation allowed up to Rs. 49,800).	44,153 10 0	9,209 11 0		(iv) In 50 'A' Class Shares of the Orissa Co-operative Land Mortgage Bank, Limited.	2,500 0 0	15,400 0 0
5	Fixed Deposits:—			6	Land Purchased in Co-operative auction sales (at cost).	...	1,532 11 0
	(a) From Individuals—			7	Investments in Running Societies:—		
	Rs. a. p.				(a) Short term—		
	Short term 18,575 0 0				(i) Overdue 2,15,723 0 0		
	Long term 1,80,267 6 0				(ii) Not overdue 9,195 0 0	2,24,918 0 0	
	(b) From Local Boards—	1,98,842 6 0			(Rs. 11,699 is considered doubtful of recovery.)		
	Long term	1,11,550 0 0			(b) Long term—		
	(c) Security Deposits of the staff of Local Bodies and others—				Rs.		
	Long term 1,800				(i) Overdue 2,73,930		
	Short term 100				(ii) Not overdue 43,302	3,17,232 0 0	5,42,150 0 0
	(d) From Societies	1,900 0 0			(Rs. 14,066 is considered doubtful of recovery.)		
	Long term	1,000 0 0			Carried over ...	...	6,56,072 6 0
	(e) Reserve Fund Deposits of Societies.	68,136 13 c					
	(f) Recurring Deposits—						
	Short term 1,650						
	Long term 2,575	4,225 0 0	3,75,664 3 0				
	Carried over ...	...	6,81,637 13 0				

Serial no.	Capital and Liabilities.	Amount.	Total.	Serial no.	Prope ty and Assist.	Amount.	Total.
1	2	3	4	5	6	7	8
		Rs. a. p.	Rs. a. p.			Rs. a. p.	Rs. a. p.
	Brought forward ...	...	6,81,837 13 0		Brought forward ...	...	6,56,072 6 0
6	Savings Bank Deposits—			8	Loans due from liquidated Societies—		
	(a) Individuals ...	11,813 6 0			(i) Short term (Rs. 3,250 considered doubtful of recovery).	12,492 0 0	
	(b) Societies ...	1,254 3 0	13,067 9 0		(ii) Long term (Rs. 5,765 considered doubtful of recovery).	12,283 0 0	24,775 0 0
7	Current Deposits—			9	Loan due from individuals—		
	(a) Individuals ...	5,800 9 0			(1) Long term ...	4,510 0 0	
	(b) Societies ...	2,697 14 0	8,498 7 0		(2) Short term ...	1,676 0 0	6,186 0 0
8	Provident Fund Deposits of Staff...	...	8,220 13 0	10	Interest receivable:—		
9	Interest payable ...	...	5,695 14 0		(a) Over due—		
10	Unpaid dividend—				(i) On loans due from liquidated Societies.	Rs. a. p. 245 15 0	
	(a) Individuals ...	39 0 0			(ii) Accrued and overdue from Running Societies	644 4 0	
	(b) Societies ...	217 2 0	256 2 0		(iii) Overdue from Running Societies.	7,727 10 0	
11	Outstanding Charges—				(b) Not overdue—		
	Rs. a. p.				(i) In loans due from Running Societies.	Rs. a. p. 6,929 15 0	
	(i) Finance Section—				(ii) On loans due from individuals.	23 8 0	
	Pay ...	27 5 0			(iii) On Investments...	631 7 0	
	Pay from Supervision Fund—Administrative Section.	219 0 0				7,584 14 0	16,202 11 0
		446 5 0		11	Advance recoverable—		
	(ii) Provident Fund contribution of the Bank.	6 7 0	252 12 0		(a) Sundry advances due from Societies and individuals.	315 8 0	
12	Suspense ...	...	675 11 0		(b) From the 'Samabaya' (defunct).	289 0 0	
13	Other Items—				(c) Agent Supervisor's establishment recoverable from Gangapur (Aska) Socio y.	4 13 0	
	Unpaid balance in Lalipadaro Union clerk's pay account.	...	8 3 0		(d) From local Co-operative Unions.	77 8 0	
14	Bills payable ...	...	933 8 0		(e) From staff for conveyance ...	30 0 0	
15	Profit and loss account:—				(f) From two carpenters for supply of furniture.	99 0 0	
	(a) Distributable—				(g) From Societies for Buguda ...	1 13 0	729 10 0
	Rs. a. p.			12	Saleable Forms ...	...	211 5 0
	Non-distributable profit brought forward from last year's account.	7,727 9 0		13	Other Items—		
	Add net profit for the year.	6,437 9 0	14,235 2 0		Supervision fund due by societies	...	267 5 0
	Less profit not distributable being overdue interest.	8,617 13 0	5,617 5 0	14	Bills receivable...	...	933 8 0
	(b) Non-distributable ...	...	8,617 13 0	15	Cash and Bank Balances—		
	GRAND TOTAL ...	...	7,33,687 14 0		(1) In hand ...	7,623 6 0	
					(2) In permanent advance account.	9 8 0	
					(3) Postage stamps in hand ...	8 14 0	
					(4) In current account with the Bengal Provincial Co-operative Bank, Ltd., Calcutta.	557 10 0	
					(5) Do. in Bombay Provincial Co-operative Bank, Ltd.	1,338 7 0	
					(6) Do. in Berhampur Co-operative Central Bank.	8,813 2 0	
					(7) In Savings Bank Deposits account with Post Office.	9,850 2 0	28,210 1 0
					GRAND TOTAL ...	...	7,33,687 14 0

We hereby certify that to the best of our belief and knowledge the above Balance Sheet represents the true position of the Bank as on 30th June 1939.

R. K. DAS,
Accountant.

K. M. PANDA,
Director.

G. PANDA,
Secretary.

B. K. RATH,
President.

I have audited the above Balance Sheet and have obtained all information and explanations I have required. Subject to my separate audit report, which should be made available to the shareholders, I am of opinion that the above Balance Sheet is properly drawn up so as to exhibit a true and correct view of the state of affairs of the Aska Co-operative Central Bank, Ltd., according to the best of my knowledge and belief and explanations given to me by the Bank officials and as disclosed by books of the Bank.

CAMP ASKA:

The 11th September 1939.

C. S. PATNAIK,

Senior Sub-Assistant Registrar,
Co-operative Societies.

Balance sheet of the Berhampur Co operative Central Bank, Limited, as on 30th June 1939.

CAPITAL AND LIABILITIES.				PROPERTY AND ASSETS.			
Serial no.	Particulars.	Amount (Inner column.)	Amount (Outer column.)	Serial no.	Particulars.	Amount (Inner column.)	Amount (Outer column.)
1	2	3	4	5	6	7	8
1	Share Capital :—	Rs. a. p.	Rs. a. p.	1	Land and buildings—	Rs. a. p.	Rs. a. p.
	(a) Authorised—				Book value	15,330 9 0	
	(i) Individuals 1,000×50 ...	50,000 0 0			Less depreciation at 2½ per cent (approximate).	382 9 0	14,948 0 0
	(ii) Societies 3,000×50 ...	1,50,000 0 0	2,00,000 0 0	2	Furniture and fittings—		
	(b) Subscribed—				Book value	3,142 5 0	
	(i) Individuals 524×50 ...	14,200 0 0			Less depreciation at 10 per cent (approximate).	314 5 0	2,828 0 0
	(ii) Societies 1,348×50 ...	67,400 0 0	81,600 0 0	3	Library—		
	(c) Paid up—				Book value	16 10 0	
	(i) Individuals 184×50 ...	14,200 0 0			Less depreciation at 55 per cent (approximate).	3 10 0	13 0 0
	(ii) Societies 1,348×50 67,400			4	Investment of reserved fund—		
	Less not called ... 14,817	62,583 0 0	66,783 0 0		In the Madras Provincial Co- operative Bank, Ltd. as deposit at 3 per cent.	...	18,356 4 0
2	Reserve fund	...	18,356 4 0	5	Other investments :—		
3	Other funds :—				(i) In Government Promissory notes—		
	(i) Building fund	13,504 0 0			At 2½ per cent redeemable in 1947-50 (Face value ... Rs. 1,00,000 Market value ... Rs. 1,03,500).	96,193 12 0	
	(ii) Common good fund ...	155 0 0			At 5 per cent redeemable in 1940-43 (Face value ... Rs. 15,600 Market value ... Rs. 16,146).	15,600 0 0	
	(iii) Bad Debt Reserve ...	16,149 11 0			At 3 per cent Government of Madras Loan Redeemable in 1952 (Face value ... Rs. 65,000-0-0 Market value ... Rs. 64,471-14-0).	64,475 0 0	
	(iv) Dividend Equalisation Fund	315 3 0	29,823 14 0		At 3½ per cent Government of India Loan Redeemable in 1947-50 (Face value ... Rs. 25,000 Market value ... Rs. 25,875).	24,625 0 0	2,00,833 12 0
4	Fixed Deposits :—				(ii) Detentions of the Madras Co-operative Central Land Mortgage Bank Ltd., (For twenty years) at 3 per cent.	...	50,000 0 0
	(a) Individuals—				(iii) In 50 fully paid up ordinary shares of the Madras Provin- cial Co-operative Bank, Limited.	...	5,000 0 0
	(i) Long term	1,02,350 0 0			(iv) In 50 "A" class shares of Rs. 100 each of the Orissa Provincial Co-operative Land Mortgage Bank, Limited, Paid- up value at Rs. 50 per share.	...	2,500 0 0
	(ii) Short term	1,13,600 0 0			(v) In 50 shares of the Orissa Provincial Co-operative Bank, Limited.	...	400 0 0
		2,15,950 0 0	2,70,087 10 0		Investment in Running Societies—		
	(b) Local Boards and Munici- palities—			6	(a) Long term loans—		
	(i) Long term	8,087 10 0			(i) Net overdue	Rs. a. p. 2,58,565 0 0	
	(ii) Short term	86,500 0 0	2,505 0 0		(ii) Overdue	32,660 0 0	2,91,245 0 0
		44,987 10 0			(b) Short term loans—		
5	Recurring deposits :—				(i) Net overdue	73,700 0 0	
	(i) Long term	1,621 0 0			(ii) Overdue	47,583 0 0	1,21,283 0 0
	(ii) Short term	631 0 0	2,505 0 0	7	Cash credit with Running Societies	...	4,12,523 0 0
6	Savings Deposits :—						8,727 11 0
	(a) Individuals	64,822 10 0		8	Loans due from Individuals—		
	(b) Societies	23 14 0	64,846 8 0		(i) Against fixed deposits ...	10,645 0 0	
7	Current Deposits :—				(ii) Against Provident Fund ...	1,168 0 0	11,813 0 0
	(a) Individuals	54,077 0 0		9	Loans due from Liquidated Societies	...	2,268 0 0
	(b) Local Boards	1,00,392 7 0		10	Interest receivable :—		
	(c) Affiliated Societies ...	5,313 10 0			(i) On loans—		
	(d) Non-Affiliated Societies	55,076 12 0	2,15,859 13 0		Accrued	Rs. a. p. 14,155 12 0	
8	Security Deposits :—				Accrued and over- due	148 4 0	
	Jail and Excise Departments ...	...	725 0 0		Overdue	294 0 0	
9	Reserve Fund Deposits of Societies	...	1,05,029 0 0		Overdue from Liquidated Society ...	63 4 0	14,961 4 0
10	Provident Fund Deposits of staff ...	...	6,012 6 0		(ii) On investments	1,456 12 0	16,418 0 0
11	Interest Payable	...	7,241 2 0		Carried over	...	7,40,732 11 0
12	Outstanding Charges :—						
	Pay and travelling allowance of a Supervisor and his Peon and contingent bills.	...	61 12 0				
13	Undistributed Dividend	...	159 3 0				
14	Other Items :—						
	(a) Suspense	2,150 1 0	4,493 5 0				
	(b) Rebate payable to Societies ...	2,343 4 0					
15	Profit and Loss Account :—						
	Distributable Net profit for the year	6,655 7 0	6,149 15 0				
	Less Profit not distributable being overdue interest.	505 8 0	505 8 0				
16	Non-Distributable Profit	...	505 8 0				
	Carried over	...	7,99,329 4 0				

CAPITAL AND LIABILITIES.				PROPERTY AND ASSETS.			
Serial no.	Particulars.	Amount. (inner column.)	Amount. (outer column.)	Serial no.	Particulars.	Amount. (inner column.)	Amount. (outer column.)
1	2	3	4	5	6	7	8
	Brought forward	...	7,99,329 4 0		Brought forward	...	7,46,732 11 0
				11	Advances recoverable from Societies—		
					(i) Miscellaneous	163 1 0	
					(ii) Cost of Execution	1,141 13 0	
					(iii) Supervision cost due from Societies.	353 1 0	
					(iv) Berhampur Devanga Co-operative Society.	175 0 0	1,792 16 0
				12	Advances recoverable from Individuals.	—	322 1 0
				13	Saleable stock—		
					(i) Forms and Registers	1,089 3 0	
					(ii) Pass Books	31 0 0	1,120 3 0
				14	Other items—		
					Security deposit in the Berhampur Electric Supply Corporation, Limited.	—	8 0 0
				15	Cash and Bank Balances—		
					(i) In hand	11,080 14 0	
					(ii) Permanent Advance with Manager.	15 0 0	
					(iii) In Current Account with the Imperial Bank of India, Berhampur branch (Accommodation for overdraft given up to Rs. 1,11,000.)	14,722 13 0	
					(iv) In Cash Credit Accountant no. 1, with the Madras Provincial Co-operative Bank, Limited, (Accommodation for overdraft given up to Rs. 25,000).	3,638 6 0	
					(v) In Cash Credit Account no. 2 with the Madras Provincial Co-operative Bank, Limited (Accommodation for overdraft given up to Rs. 20,000).	16,556 13 0	
					(vi) In Current Account with the Central Bank of India, Calcutta.	1,489 8 0	
					(vii) In Current Account with the Bombay Provincial Co-operative Bank, Ltd.	1,188 13 0	
					(viii) In Postal Savings Bank Account.	521 4 0	
					(ix) In Savings Bank account with the Imperial Bank of India.	90 15 0	49,353 6 0
	GRAND TOTAL	...	7,99,329 4 0		GRAND TOTAL	...	7,99,329 4 0

We hereby certify that to the best of our belief and knowledge the above Balance Sheet represents the true position of the Bank as on 30th June 1939.

R. RAMAMURTI
Manager.

G. JAGANNADHAM,
Honorary Secretary.

N. RAMAKRISHNARAO,
Vice-President.

T. VENKATAKRISHNAIYA,
President.

I have audited the Balance Sheet and have obtained all the information I have required. Subject to my separate audit note, which should be made available to the share-holders I am of opinion that the above Balance Sheet is properly drawn up so as to exhibit a true and correct view of the state of Bank's affairs according to the best of my information and explanations given to me and as shown by the books of the Bank.

O. S. PATNAIK,
Sub-Assistant Registrar of Co-operative Societies.
2-8-1939.